

DIVISION BENCH S-2
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

IA/47(KB)2021
IA/355(KB)2021
IA/489(KB)2021
in
C.P. (IB)/184(KB)2018

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th June,
2021, 10:30 A.M**

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | SANGITA FISCAL SERVICES PRIVATE LIMITED Vs. DUNCANS INDUSTRIES LIMITED | | |
| Under Section | Sec 60(5), Sec 60(5), Sec 60(5) / 7 IBC (CIRP) | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

Appearances (via video conference)

For the applicant (IA 489(KB)2021)

Mr. Rachit Lakhmani, Advocate
Mr. Avishek Das, Advocate

For the Applicant (IA no. 355/(KB)2021)

Mr. Ratnanko Banerjee, Sr. Advocate
Mr. Supriyo Gole, Advocate

For Raj Kumar Jaluka , Director of respondent no.1 and 2

Mr. Shaunak Mitra, Advocate
Mr. K.K.Pandey, Advocate

For the Resolution Professional, Duncans Industries Limited

Mr. Joy Saha, Senior Advocate
Mr. Dipankar Das, Advocate
Ms. Sanjana Nandi, Advocate

For respondent nos. 1 and 2 in IA 47/2021

Ms. Manju Bhuteria, Advocate
Mr. Saurav Jain, Advocate

For Respondent nos. 2 & 3 in IA 355/2021

Ms. Manju Bhuteria, Advocate
Mr. Saurav Jain, Advocate

ORDER

Ld. Counsel for the parties present.

IA/489(KB)2021 - This in an application seeking condonation of delay in filing the claim of workers of the Corporate Debtors with the Resolution Professional. Since the delay has already been condoned, nothing survives in IA/489(KB)2021. Hence, the same shall stand disposed of.

So far as IA/47(KB)2021 and IA/355(KB)2021 are concerned, we have heard Mr. Ratnanko Banerjee, Ld. Senior Counsel appearing for the applicant in IA/355(KB)2021 and Ms. Manju Bhuteria, Ld. Counsel for respondent nos. 1 and 2 in IA/47(KB)2021 and respondent nos. 2 and 3 in IA/355(KB)2021 in part. For continuation of arguments, list the matter on **14.07.2021** as specially ordered matter.

Mr. R.K. Jhaloka who has filed an affidavit affirmed on 29.06.2021 shall remain present through video conference on 14.07.2021.

In the meantime, the Resolution Professional is directed to file a supplementary affidavit enclosing therewith the proof of claim complete with all annexures thereto filed by Emperor and Harsh Credit with him on 18.03.2020.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)